

appointed Special Public Prosecutors. The State Governments have also been advised to provide exclusive Courts wherever needed to ensure conduct of day to day trial of offences.

#### **Non Deposit of Provident Fund by F.C.I.**

5340. SHRI L.V. SINGH: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government are aware that contract labours of Food Corporation of India at Tilrath, Be-gusarai are paying their contribution to Provident Fund under Employees Provident Fund Act, 1952 but the Food Corporation of India has not been depositing the same with Regional Provident Fund Commissioner; and

(b) if so, the action taken thereon?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) and (b). The amount of Provident Fund, contributed under the Employees Provident Fund Act, 1952 by the contract labour of Food Corporation of India at Tilrath Begusarai is now being deposited by Food Corporation of India regularly with Regional Provident Fund Commissioner after allotment of code number. There was some time taken for allotment of code number of Food Corporation by the Regional Provident Fund Commissioner.

#### **Representation From Government Leprosy Hospital Cooperative Society Limited, Chevayar**

5341. SHRI K. MURALEEDHARAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Union Government have received any representation from Govern-

ment Leprosy Hospital Cooperative Society Limited, Chevayar, Kerala;

(b) if so, the details thereof; and

(c) the action taken thereon by Union Government?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): (a) No representation from Government Leprosy Hospital, Chevayar, Kerala has been received in this Ministry.

(b) and (c). Does not arise.

[Translation]

#### **Imported Machines for Digging Deep Tubewells**

5342. SHRI PURUSHOTTAM KAUSHIK: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether in view of the acute scarcity of drinking water in certain States, union Government propose to acquire powerful boring machines from foreign institutions for digging deep tubewells;

(b) whether Madhya Pradesh is facing acute problem of drinking water; and

(c) if so, the number of boring machines and the amount being allocated to Madhya Pradesh to meet the requirements?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) The possibility of acquiring high capacity drilling rigs under bilateral assistance programmes is being explored.

(b) The Government of Madhya Pradesh has reported shortage of drinking water in some parts of the State.